

(14)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/692/IB/2017
NAME OF THE PETITIONER(S) : T.S KUMARESH
NAME OF THE RESPONDENT(S) : BSS SOFTWARE SERVICES PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	NARESH VASSUNDHEV	ADVOCATE for Petr.	Narsh Vassundhe
2.	K. Subbu Ranga Bharathi	Counsel for Respondent	

ORDER

Counsel for the Applicant present. As per the previous order, the Counsel sought permission to make communication to the Corporate Debtor through E-mail Id. He has made the communication, in response to which the Counsel for the Corporate Debtor is present and submitted that his client has sent Vakalath. The photostate copy of Vakalath is filed. However, he undertakes to file the original one.

The Counsel for the Applicant has handed over the papers to the Counsel for the Corporate Debtor, with a direction to file the Counter before the next date of hearing, by providing the copy to the other side. The matter is posted for arguments. Put up on **20.02.2018 at 10.30 AM.**

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(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)